

\214ITEM NO.53

COURT NO.12

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).28942/2015
(Arising out of impugned final judgment and order dated 06/05/2015
in WP No.2248/2015 passed by the High Court Of Bombay At Nagpur)
ASHOK SAWAJI CHAWARE Petitioner(s)

VERSUS

UNION OF INDIA AND ORS. Respondent(s)

Date : 11/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. Anuj Saini, Adv.

Mr. Manjunath Meled, Adv.

Mr. Anil Kumar, Adv.

For Respondent(s) Mr. Tushar Mehta, ASG

Mr. Sunil J. Mathews, Adv.

Mr. A.K. Raina, Adv.

Ms. Sumita Hazarika, Adv.

Mr. M.K. Maroria, Adv.

Mr. Shreekant N. Terdal, Adv.

Mr. A.K. Kaul, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The Special Leave Petition is dismissed.

(ASHAÂ SUNDRIYAL)

COURTÂ MASTER (S.S.R.KRISHNA)

COURTÂ MASTER